

उपक्रम है और इनके अलावा एक कम्पनी ऐसी है जिसका प्रबन्ध आई (डी. एंड आर.) अधिनियम के प्रावधानों के अन्तर्गत केन्द्र द्वारा किया जा रहा है।

गत तीन वर्षों के दौरान सार्वजनिक और निजी क्षेत्र में बल्क औषधों और फार्मूलेशनों का उत्पादन और आयात नीचे दिये गया है :—

	बल्क औषध (करोड़ में)			फार्मूलेशन (करोड़ में)		
	1979- 80	1980- 81	1981- 82	1979- 80	1980- 81	1981- 82
सरकारी क्षेत्र	59	63	65	72	80	112
अन्य (लघु क्षेत्र के एककों सहित)	167	177	210	1078	1120	1188
आयात (सी.आई.एफ. मूल्य)	95	87	105	2	10	2

Transfer of Provident Funds maintained by educational institutions to Central Provident Fund Commissioner

1398. PROF. NARAIN CHAND PARASHAR: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether there is any proposal to transfer the Provident Funds maintained by the educational institutions to the Central Provident Fund Commissioner;

(b) if so, whether Government are aware of the complications likely to be faced by the employees after retirement or by their dependents after their deaths, due to this over centralisation; and

(c) if so, whether Government would reconsider the proposal/decisions and maintain the status quo, and streamline the existing procedures?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRIMATI MOHSINA KIDWAI): (a) The Employees Provident Funds & Miscellaneous Provisions Act, 1952 has been extended to educational, scientific, research and training institutions with effect from 6th March 1982. The provident fund accounts in respect of the educational institutions

have, therefore, to be transferred to the respective Regional Provident Fund Commissioner.

(b) Government do not visualise any complications for employees after retirement or their dependents after their deaths, as the P.F. accounts would be maintained institution-wise and settled by the respective Regional Provident Fund Commissioners.

(c) Does not arise.

New Telephone Component Foundries

1399. SHRIMATI JAYANTI PATNAIK: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have a proposal to set up some telephone component foundries in the country;

(b) if so, the number of such phone component foundries proposed to be set up during the Sixth Plan;

(c) their location; and

(d) the progress made so far in implementing the above proposal?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI YOGENDRA MAKWANA): (a) Yes, Sir.

(b) One.

(c) Kharagpur (West Bengal).

(d) Land has been acquired and Civil Works have commenced. Supplies of Plant and Machinery have also started.

Orders on Foreign Firms for Telephone Exchanges for Metropolitan Cities

1400. SHRIMATI JAYANTI PAT-
NAIK: Will the Minister of COM-
MUNICATIONS be pleased to state:

(a) whether Government has plac-
ed orders with some foreign firms for
telephone exchanges for the metro-
politan cities;

(b) if so, the names of the foreign
firms on which such orders have
been placed;

(c) for how many telephone ex-
changes orders have been placed; and

(d) the details thereof?

Name of Metropolitan City	Cross-bar exchange	SPC TAX	SPC local exchange	SPC TELEX exchange
i) Bombay	1,90,000 lines	8,000 lines	60,000 lines	6,700 lines
ii) Madras	10,000 lines	4,000 lines	10,000 lines	3,700 lines
iii) Delhi	1,10,000 lines	8,000 lines	90,000 lines	3,964 lines
iv) Calcutta	27,000 lines	4,000 lines	15,000 lines	3,000 lines

सरकारी कम्पनियों द्वारा लेखा परीक्षित
लेखे प्रस्तुत किया जाना

1401. श्री रतन सिंह राजवा :

श्री सत्येन्द्र नारायण सिंह :

क्या विधि, न्याय और कम्पनी कार्य
मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकारी कम्पनियों के प्रति
वर्ष सम्बद्ध विभाग को समुचित रूप से
अग्ने लेखा-परीक्षित लेखे करने होते हैं ;

THE MINISTER OF STATE IN
THE MINISTRY OF COMMUNICA-
TIONS (SHRI YOGENDRA MAK-
WANA): (a) Yes, Sir.

(b) The order for supply of cross-
bar telephone exchanges SPC Local
exchanges, SPC Trunk Automatic
exchanges and SPC Telex exchanges
for the four metropolitan cities were
placed on the following firms:—

(i) M/s. Nippon Electric Co. Ltd.,
Japan.

(ii) M/s. C. ITOH & Co. Ltd., Japan.

(iii) M/s. Mitsubishi Corporation,
Japan.

(iv) M/s. Nissbo Iwai Corporation,
Japan.

(v) M/s. Siemens A.G., West Ger-
many.

(c) During the last seven years
orders were placed for 62 exchanges.

(d) The number of lines of ex-
change equipment ordered for differ-
ent metropolitan cities are shown
hereunder:

(ख) यदि हां, तो किन किन कम्प-
नियों द्वारा पिछले वर्ष उपरोक्त नियम
का उल्लंघन किया गया ; और

(ग) सरकार द्वारा इस बारे में
क्या कार्यवाही की गई ?

विधि, न्याय और कम्पनी कार्य संतालय
में उपमंत्री (श्री गुलाम नबी आजाद) :

(क) कानून के उपबन्धों के
अन्तर्गत सरकारी कम्पनियों के केन्द्रीय या